

APPLICATION FORM FOR DOMESTIC VIOLENCE (488 Cr. P.C) CASES

Bench -1
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(To be filled by competent Authority)

E-Lok Adalat/ Video Conferencing Lok Adalat

Court/Judge _____

Applicant/Petitioner(s)

V/s

Non- Applicant Respondent(s)

Case No:-:

In the matter of: Application for Compromise.

The Applicant(s) respectfully submits as here under:

- 1. It is submitted that parties have entered into compromise voluntarily and out of their free will for purpose of maintaining good relations.*
- 2. Therefore, the parties agree and request that the matter be taken for appropriate consideration, in the light of the compromise before the E-Lok Adalat through Video Conferencing or any other appropriate digital mode.*

Accordingly, it is requested that in view of the compromise between the parties, the appropriate award as per settlement of the parties be passed and case be disposal off.

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Signature of the Petitioner(s)

Signature of Respondent(s)

Signature of Counsel for the Defendant(S)

Signature of Counsel for the Defendant(s)

Mobile No. of the Applicant (s).....

Mobile No. and Email id of the counsel for the Applicant(s).....

Mobile No. of the Non-applicant(s)(s).....

Mobile No. and email id of the counsel of the Non-applicant(s).....

Place:

Date:

Note - Any information relating to the connecting link for the Special E- Lok Adalat can be obtained from the Website of District Court, Office of District Legal Services Authority or the technical E- Court staff. In addition, the information can be had from the WhatsApp group created for the special E-Lok Adalat.